

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1333  
ANSWERED ON:14.07.2009  
LODGING OF PRISONERS WITHOUT TRIAL  
Ahir Shri Hansraj Gangaram

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Government has received any complaint with regard to lodging of prisoners in jails without trial and following due process of law; and

(b) if so, the number of such prisoners lodged in the jails, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a): No, Madam, However, since, 'Police' 'Prison' and 'Public Order' are State subjects under the Seventh schedule of the Constitution, the responsibility lies primarily with the respective State Governments. Data relating to the complaints received by the State Governments regarding lodging of prisoners without trial, are not maintained centrally.

(b): Does not arise.